

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 900 of 2021**

Aman Kumar Yadav

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. A.S. Dayal, Advocate

For the State

: Mr. Satish Prasad, A.P.P.

04/13.04.2021 Heard Mr. A.S. Dayal, learned counsel for the petitioner and Mr. Satish Prasad, learned A.P.P. for the State.

The petitioner is an accused in connection with Ramgarh P.S. Case No. 295/2020.

It has been alleged that some unknown miscreants had snatched the bag of the informant which contained Rs. 1,00,000/- in cash apart from various other documents.

The petitioner had been identified by the informant in the Test Identification Parade and some recovery was also effected but considering the fact that he is in custody since 06.09.2020, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Ramgarh in connection with Ramgarh P.S. Case No. 295/2020.

(R. Mukhopadhyay, J.)

Alok/-